

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr.M.P. No.580 of 2021**

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Md. Mukhtar @ Gajni Ansari @ Md. Mukhtr Ansari  
and Ors. .... Petitioners

Versus

1. The State of Jharkhand  
2. Sajma Khatoon ....Opposite Parties

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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners : Mr. Vishal Kumar, Advocate

For the State : Mr. Niki Sinha, Addl.P.P

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**Order No.02 Dated- 17.04.2021**

Heard the parties through video conferencing.

Let notice be issued to O.P. No.2 under registered cover with A/D as well as under ordinary process for which requisites etc. must be filed within two weeks by the petitioner, failing which, this Cr.M.P. shall stand dismissed without further reference to the Bench.

Rule returnable after 6 weeks.

List this case after receipt of the service report of the notice issued to the opposite party No.2.

**(Anil Kumar Choudhary, J.)**